

## 8. COMMITTEE SECTION (SUBORDINATE LEGISLATION)

**8.1 Main objectives and functions of the Section:** Section 204 of the Rules of Procedure and Conduct of Business in the Council of States provide that there shall be a Committee on Subordinate Legislation to scrutinize and report to the Council whether the powers to make rules, regulations, bye-laws, schemes or other statutory instruments conferred by the Constitution or delegated by Parliament, have been properly exercised within such conferment or delegation, as the case may be. The composition and functioning of the Committee on Subordinate Legislation is governed by rules 204 to 212 of the said rules and the directions issued by Hon'ble Chairman in this behalf. The functions assigned to the Committee are enumerated in rule 209. Committee Section (COSL) has been entrusted with the task of providing secretarial assistance to the Committee on Subordinate Legislation, Rajya Sabha. The Section also handles the work of laying of various rules/regulations framed by the Ministries/Departments under various Central Acts or the Constitution of India, from time to time. The items of works being handled by the Section are as follows:

- (i) Examination/scrutiny of rules/regulations/schemes/bye laws, etc. framed under various Central Acts and the Constitution of India.
- (ii) Examination of representations presented to the Committee or its Chairman by the associations, individuals, etc. having a bearing on rules/regulations.
- (iii) Monitoring of all the Acts passed by the Parliament in order to ensure that Subordinate Legislations to be framed thereunder, is framed within prescribed time-frame.
- (iv) All work including preparation of Agenda Paper, speeches for the Chairman for all the meetings of the Committee in Delhi and outside, for which permission is accorded by Hon'ble Chairman, Rajya Sabha.
- (v) Preparation of questionnaires, memoranda, study notes, etc and reports of the Committee.
- (vi) Examination of various Statutory Orders and preparation of items for inclusion thereof in the List of Business for their laying on the Table of the Rajya Sabha.
- (vii) Compilation of Statutory Notifications to be laid on the Table of the House during each Session and their circulation to the Chairman and Members of the Committee for their perusal, views/comments.
- (viii) Processing of Statutory Motions given by the Members awarding/annulling the Statutory Order.
- (ix) Compilation of Bulletin Part-II on the Statutory Orders laid on the Table of the Rajya Sabha during each session on weekly basis, during the same session, for information of the Members to enable them to submit Statutory Motions for their modification, annulment, if any.

**8.2 Constitution of the Committee:** The Committee consists of fifteen Members nominated by the Hon'ble Chairman. Members hold office until a new Committee is constituted. The present Committee was constituted on the 15<sup>th</sup> September, 2016 with Dr. T. Subbarami Reddy, M.P. as its Chairman. The Committee continued in the year 2017 as it was not reconstituted.

**8.3 Performance of the Section during the year:** The Committee held 12 meetings during the year 2017 in which 19 Memoranda were considered and oral evidences were taken up in eleven of them by the Committee. Details of the meetings are given at **Annexure- 8.1**.

The Section also attended to work connected with laying of 1320 Statutory Notifications received from various Ministries and Departments of the Government of India. Copies of these notifications were also circulated to Members of the Committee. Parliamentary Bulletin Part II as referred to above were also issued on weekly basis during the same Session for Members' perusal. During the period under report, Committee Section received one notice of Statutory Motion from Member on a notification of Ministry of Finance for modifications/Annulment, which was duly examined by the Section.

Apart from eleven Tour bills relating to Committee's study visit, ninety four bills, on account of refreshments served in various meetings of the Committee and other Official meetings, were scrutinized, and cleared for payment to concerned organizations.

**8.4 Select Committee of the Rajya Sabha on the Constitution (One Hundred and Twenty-third Amendment) Bill, 2017:** Apart from handling the work of the Committee on Subordinate Legislation, Rajya Sabha, this Section was also entrusted to provide secretarial assistance to the Select Committee of the Rajya Sabha on the Constitution (One Hundred and Twenty-third Amendment) Bill, 2017. The Bill was referred to the Select Committee on a motion passed by the Rajya Sabha on 11<sup>th</sup> April, 2017 and it was mandated to report by 21<sup>st</sup> July, 2017. During its tenure, the Select Committee held 7 meetings in all, the details of which are given at (**Annexure-8.1A**). The Committee finally submitted its report to the House on 19<sup>th</sup> July, 2017.

**8.5 Reports of the Committee presented to the House:** The Committee presented a total of 4 Reports to the House (230<sup>th</sup> to 233<sup>rd</sup>) on different subjects as detailed in **Annexure- 8.2**.

**8.6 Goals and Analysis:** Like in the previous year, Committee Section (COSL) had set for itself the goal of scrutinizing the subordinate legislation framed/laid by various Ministries/Departments of Government of India during the year 2017. The Section also took up and pursued with various Ministries/Departments the framing of subordinate legislation under the Acts enacted during the year 2016.

**8.7 Computerization in the Section:** The work of the section has been computerized to a fairly good extent. Items for List of Business are now prepared in CRC form. The Parliamentary Bulletins Part-II containing all the Statutory Orders laid during each week during the session were also prepared in CRC form. An updated data containing all the reports presented by the Committee on Subordinate Legislation along with their date of presentation is also maintained on computer. Officials are familiar with the new software for the Committee, which is being used for issuing notices (including via sms) and maintaining records relating to tours and meetings of the Committee.

**8.8 Rules/Regulations taken up for examination:** A statement showing the rules/regulations taken up for detailed examination during the year 2017 by the Committee is placed at **Annexure- 8.3**.

**8.9 Training to staff:** During the year 2017, three officers/officials of the Section attended training programme. **Annexure- 8.4**.

**8.10 Tours/Visits:** The Committee undertook five study tours during the year 2017. The details in this regard are given at **Annexure- 8.5**.

**MEETINGS OF THE COMMITTEE ON SUBORDINATE LEGISLATION  
DURING THE YEAR 2017.**

| Sl. No. | Date of Meeting (and Time Devoted) | Agenda                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              | Evidence, if any, taken                                  |
|---------|------------------------------------|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------------|
| 1.      | 28/03/2017<br>(1 hour 30 minutes)  | To consider and adopt the following Reports:-<br>(i) Draft 230 <sup>th</sup> Report on Statutory Orders Laid on the Table of the Rajya Sabha during its 240 <sup>th</sup> Session;<br>(ii) Draft 231 <sup>st</sup> Report on the Khadi and Village Industries Commission Regulations, 2007 and the Framing of Rules and Regulations under the National Trust for Welfare of Persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities Act, 1999 – Implementation of the 220 <sup>th</sup> Report of the Committee on Subordinate Legislation, Rajya Sabha;<br>(iii) Draft 232 <sup>nd</sup> Report on Statutory Orders Laid on the Table of the Rajya Sabha during its 241 <sup>st</sup> Session; and<br>(iv) Draft 233 <sup>rd</sup> Report on Notification issued by Ministry of Finance (Department of Economic Affairs) on Demonetization.                                                                                                                                                                                                                                                                                                                                                                                                                                                              | No.                                                      |
| 2.      | 02/05/2017<br>(2 hours 26 minutes) | (i) Oral evidence of the Secretary, Ministry of Environment, Forest and Climate Change on the framing of Rules and Regulations under the Compensatory Afforestation Fund Act, 2016; Guidelines for diversion of Forest land for non-forest purposes under the Forest (Conservation) Act, 1980; and the Coastal Regulation Zone Notification, 2011;<br>(ii) Oral evidence of the Secretary, Department of Higher Education, Ministry of Human Resource Development on the delay in framing of Subordinate Legislation under the Acts of Parliament administered by the Ministry of Human Resource Development (Department of Higher Education);<br>(iii) Briefing Meeting of the Secretary, Department of Health and Family Welfare, Ministry of Health and Family Welfare on the Post Graduate Education Regulators, 2000; and<br>(iv) Oral evidence of the Secretary, Ministry of Petroleum and Natural Gas on the status of framing of subordinate legislation under the Acts administered by the Ministry with particular reference to PNGRB Act, 2006 and Rajiv Gandhi Institute of Petroleum Technology Act, 2007; and CMD, Engineers India Ltd. (EIL) on the Implementation of the Companies (Corporate Social Responsibility) Rules, 2014 along with status/progress report of activities undertaken under the rules by EIL. | (i) Yes<br><br>(ii) Yes<br><br>(iii) Yes<br><br>(iv) Yes |
| 3.      | 24/05/2017<br>(2 hours 1 minute)   | (i) Briefing Meeting with the Secretary, Department of Home, Ministry of Home Affairs along with concerned organizations on the New Delhi Municipal Council (Public Parks, Gardens or Recreation Grounds) By-laws, 2012;<br>(ii) Oral evidence of the Secretary, Department of Consumer Affairs, Ministry of Consumer Affairs, Food and Public Distribution along with concerned                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    | (i) Yes<br><br>(ii) Yes                                  |

|    |                                   |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   |                                          |
|----|-----------------------------------|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------|
|    |                                   | organizations on the Implementation of 209 <sup>th</sup> Report of the Committee on Hallmarking Scheme and certain rules/regulations framed under the Bureau of Indian Standards Act, 1986; and framing of rules/regulations under the Bureau of Indian Standards Act, 2016; and<br>(iii) Oral evidence of the Secretary, Ministry of Electronics and Information Technology along with concerned organizations on the framing of rules/regulations under the Aadhar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016.                                                                                                                       | (iii) Yes                                |
| 4. | 13/06/2017<br>(1 hour 50 minutes) | (i) Briefing meeting with the Chairman, CBDT, Department of Revenue, Ministry of Finance on the Income Tax (Dispute Resolution Panel) Rules, 2009;<br>(ii) Briefing meeting with the Secretary, Department of Financial Services, Ministry of Finance along with CMDs of PNB, OBC, Punjab & Sind Bank and concerned organizations on the RBI Master Circular-Mobile Banking Transactions in India - Operative Guidelines for Banks dated the 1 <sup>st</sup> July, 2016; and<br>(iii) Oral evidence of the Secretary (East), Ministry of External Affairs along with concerned organizations on the delay in framing of rules/regulations under the Nalanda University Act, 2010. | (i) Yes<br><br>(ii) Yes<br><br>(iii) Yes |
| 5. | 05/07/2017<br>(1 hour 38 minutes) | (i) Oral evidence of the Secretary, Ministry of Steel along with Steel PSUs on the Implementation of Companies (CSR) Rules, 2014 and the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.<br>(ii) Briefing meeting with the Secretary, Department of Food and Public Distribution, Ministry of Consumer Affairs, Food and Public Distribution on the Sugar Development Fund Rules, 1983 and subsequent amendments.                                                                                                                                                                                                                                 | (i) Yes<br><br>(ii) Yes                  |
| 6. | 06/07/2017<br>(1 hour 50 minutes) | (i) Briefing meeting with the Secretary, Ministry of New & Renewable Energy on the National Offshore Wind Energy Policy and Jawaharlal Nehru National Solar Mission;<br>(ii) Oral evidence of the Secretary, Ministry of Civil Aviation alongwith Airports Authority of India and Air India on the status of framing of Rules under the Anti-Hijacking Act, 2016; and<br>(iii) Briefing meeting with the Secretary, Ministry of Statistics and Programme Implementation on the Collection of Statistics Rules, 2011.                                                                                                                                                              | (i) Yes<br><br>(ii) Yes<br><br>(iii) Yes |
| 7. | 17/08/2017<br>(1 hour 42 minutes) | (i) Oral evidence of the Secretary, Department of Revenue, Ministry of Finance along with CBEC on the status of framing of rules/regulations under the Central Goods and Services Tax Act, 2017;<br>(ii) Oral evidence of the Secretary, Ministry of Tourism on the implementation and impact of Goods and Services Tax Act and Rules, in the Tourism Sector; and<br>(iii) Briefing meeting with the Secretary, Ministry of Coal along with Coal PSUs on the Coal Blocks Allocation Rules, 2017.                                                                                                                                                                                  | (i) Yes<br><br>(ii) Yes<br><br>(iii) Yes |

|     |                                        |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          |                                                                                          |
|-----|----------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------------------------------------------------|
| 8.  | 18/08/2017<br>(1 hour 57 minutes)      | (i) Briefing meeting with the Secretary, Department of Industrial Policy and Promotion Ministry of Commerce and Industry on the Patents Rules, 2003 and the procedure and system for calculation of Wholesale Price Index;<br>(ii) Briefing meeting with the Secretary, Ministry of Road Transport and Highways along with NHAI on the National Highways Tribunal (Procedure) Rules, 2003; and rules/regulations regarding construction of National Highways and levying of toll.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        | (i) Yes<br><br>(ii) Yes                                                                  |
| 9.  | 22/09/2017<br>(2 hours 8 minutes)      | (i) Briefing Meeting with the Secretary, Ministry of Environment, Forest & Climate Change on the National Green Tribunal (Practices and Procedure) Rules, 2011 and the Coastal Regulation Zone Notification, 2011 with reference to its implementation by the National Coastal Zone Management Authority and State Coastal Zone Management Authorities;<br>(ii) Briefing Meeting with the Secretary, Department of Financial Services and Secretary, Department of Economic Affairs, Ministry of Finance on the RBI Master Circular- Detection and Impounding Counterfeit Notes; and recent measures taken for detection, confiscation and prevention of counterfeit notes; and<br>(iii) Briefing Meeting with the Special Secretary (Internal Security), Ministry of Home Affairs on the Foreign Contribution (Regulation) Rules, 2011; RBI Master Circular- Detection and Impounding Counterfeit Notes; and recent measures taken for detection, confiscation and prevention of counterfeit notes.                                                                                                                                                                                                     | (i) Yes<br><br>(ii) Yes<br><br>(iii) Yes                                                 |
| 10. | 10/10/2017<br>(5 hours and 24 minutes) | (i) Briefing Meeting with the Chairman, Ministry of Railways (Railway Board) on the Railway (Notice of and Inquiries into Accidents) Rules, 1998 and subsequent amendments;<br>(ii) Briefing Meeting with the representatives of Department of Commerce, Ministry of Commerce and Industry, along with Director General, Directorate General of Foreign Trade (DGFT) on the Safeguards Measures (Quantitative Restriction) Rules, 2012 and subsequent amendment;<br>(iii) Oral evidence of the Secretary, Ministry of Power on the CERC (Communication System for inter-State Transmission of Electricity) Regulations, 2017;<br>(iv) Oral evidence of the Secretary, Ministry of Civil Aviation on the Anti-Hijacking Rules, 2017;<br>(v) Briefing Meeting with the Secretary, Department of Justice, Ministry of Law and Justice on the National Legal Services Authority (NALSA) Rules, 1995;<br>(vi) Oral evidence of the Secretary, Legislative Department, Ministry of Law and Justice on the Delay in vetting of Rules/Regulations of Ministries/Departments ; and<br>(vii) Oral evidence of the Secretary, Department of Legal Affairs, Ministry of Law and Justice on the Notaries Rules, 1956. | (i) Yes<br><br>(ii) Yes<br><br>(iii) Yes<br>(iv) Yes<br>(v) Yes<br>(vi) Yes<br>(vii) Yes |

|     |                                   |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         |                                  |
|-----|-----------------------------------|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------|
| 11. | 06/12/2017<br>(1 hour 31 minutes) | (i) Meeting with the Secretary, Department of Financial Services, Ministry of Finance on the Debts Recovery Tribunal Regulations, 2015;<br>(ii) Meeting with the Secretary, Ministry of Corporate Affairs on the National Company Law Tribunal Rules, 2016; and<br>(iii) Meeting with the Secretary, Ministry of Law and Justice, Legislative Department on the National Company Law Tribunal Rules, 2016.                                                                                                                                                                                                                                                                                                                                                                                                                                              | (i) Yes<br>(ii) Yes<br>(iii) Yes |
| 12. | 07/12/2017<br>(2 hours)           | (i) Briefing Meeting with the Chairman, Central Board of Direct Taxes, on the Direct Tax Dispute Resolution Scheme Rules, 2016;<br>(ii) Meeting with the Secretary, Ministry of Panchayati Raj on the status of framing of Rules/Regulations under Acts of Parliament administered by the Ministry of Panchayati Raj with special reference to Panchayats (Extension to Scheduled Areas) Act, 1996; and<br>(iii) Briefing Meeting with the Ministry of Environment, Forest and Climate Change, on the Air (Prevention and Control of Pollution) (Union Territories) Rules, 1983; the modalities regarding environment and forest clearances for government projects in the light of Coastal Regulation Zone Notification, 2011; Environment (Protection) Act, 1986; Forests (Conservation) Act, 1980 and the rules/regulations framed under these Acts. | (i) Yes<br>(ii) Yes<br>(iii) Yes |

**Annexure- 8.1A**

**MEETINGS OF THE SELECT COMMITTEE ON THE CONSTITUTION (ONE HUNDRED AND TWENTY THIRD AMENDMENT) BILL, 2017.**

| <b>Sl. No.</b> | <b>Date of Meeting (and Time Devoted)</b> | <b>Agenda</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             | <b>Evidence, if any, taken</b>           |
|----------------|-------------------------------------------|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------|
| 1.             | 17/04/2017<br>(1 hour 31 minutes)         | Introductory meeting of the Select Committee.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             | Yes                                      |
| 2.             | 24/04/2017<br>(1 hour 33 minutes)         | (i) Meeting with the Secretary, Ministry of Social Justice & Empowerment, along with the representatives of National Backward Classes Finance and Development Corporation;<br>(ii) Meeting with the Secretary, Ministry of Law and Justice, Legislative Department; and<br>(iii) Meeting with the Secretary, Ministry of Law and Justice, Department of Legal Affairs                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     | (i) Yes<br><br>(ii) Yes<br><br>(iii) Yes |
| 3.             | 2/5/2017<br>(1 hour 51 minutes)           | (i) Meeting with the Secretary, Ministry of Social Justice and Empowerment;<br>(ii) Meeting with the Secretary, Ministry of Law and Justice, (Legislative Department); and<br>(iii) Meeting with the Secretary, Ministry of Law and Justice, (Department of Legal Affairs).                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               | (i) Yes<br><br>(ii) Yes<br><br>(iii) Yes |
| 4.             | 15/5/2017<br>(2 hours 5 minutes)          | To hear the views of the following Experts:<br>1. Justice (Retd.) V. Eswaraiah, Former Chairperson, National Commission for Backward Classes.<br>2. Shri Sardar Singh Dangas, Ex- Chairman OBC Commission, Madhya Pradesh.<br>3. Dr. K. Veeramani, President, Dravidar Kazhagam.<br>4. Shri S.K. Kharventhan, Ex. M.P. (Lok Sabha), Former Member National Commission for Backward Classes.                                                                                                                                                                                                                                                                                                                                                                                                                                                                               | Yes                                      |
| 5.             | 5/6/2017<br>(2 hours 52 minutes)          | Oral evidence of<br>1. Secretary, Ministry of Human Resource Development (Department of Higher Education);<br>2. Secretary, Ministry of Finance (Department of Expenditure);<br>3. Secretary, Ministry of Finance (Department of Financial Services);<br>4. Secretary, Ministry of Personnel, Public Grievances and Pension (Department of Personnel and Training);<br>5. Secretary, Ministry of Social Justice and Empowerment;<br>6. Secretaries, Ministry of Law and Justice (Department of Legal Affairs, and Legislative Department);<br>7. Representative of Indian Council for Social Science Research; and<br>8. Representative of Anthropological Survey of India<br>9. Shri Haribhau Rathod, Ex M.P. and MLC;<br>10. Shri P.S. Krishnan (Ex-Secretary, Ministry of Social Justice);<br>11. Shri Sahu Akshay Bhai, Chief Co-ordinator, National Council for Most | Yes                                      |

|    |                                  |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         |     |
|----|----------------------------------|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----|
|    |                                  | Backward Classes (NCMBC);<br>12. Shri Guduri Venkateswara Rao, President, All India BC Praja Welfare Association;<br>13. Prof. P.C. Patanjali, Chairman, Backward Classes Development Association (Pichada Varg Vikas Manch);<br>14. Shri Hasib A Aziz Nadaf;<br>15. Prof. Prakash Sonawane;<br>16. Shri Anil B. Mahajan, President OBC Jankranti Parishad,<br>17. Shri Kapil Harishchand Patil, MLC;<br>18. Shri Hansraj, President, (Most Backward Classes Mahasangh);<br>19. Shri Vishvanath Patil, President, Kunbi Sena Ram Wadi;<br>20. Shabbir Ahmed Ansari, All India Muslim OBC Organization;<br>21. Shri Kamlakar Sukhdeo Darwade, OBC Sangharsh Samanvay Samiti;<br>22. Dr. Kailash Goud, Ex-Member (Maharashtra State Backward Class Commission); and<br>23. Shri Haji Shoukat Bhai Tamboli |     |
| 6. | 3/7/2017<br>(1 hour 43 minutes)  | Discussion on the draft Report and clause by clause discussion on the Constitution (One Hundred and Twenty-third Amendment) Bill, 2017.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 | Yes |
| 7. | 14/7/2017<br>(1 hour 45 minutes) | To consider and adopt the draft Report on the Constitution (One Hundred and Twenty-third Amendment) Bill, 2017.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         | Yes |

## Annexure- 8.2

### REPORTS OF COMMITTEE ON SUBORDINATE LEGISLATION PRESENTED DURING THE YEAR 2017.

| S. No. | Report No.               | Subject                                                                                                                                                                                                                                                                                                                                                         |
|--------|--------------------------|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1.     | 230 <sup>th</sup> Report | Report on Statutory Orders Laid on the Table of the Rajya Sabha during its 240 <sup>th</sup> Session                                                                                                                                                                                                                                                            |
| 2.     | 231 <sup>st</sup> Report | Report on the Khadi and Village Industries Commission Regulations, 2007 and the Framing of Rules and Regulations under the National Trust for Welfare of Persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities Act, 1999 – Implementation of the 220 <sup>th</sup> Report of the Committee on Subordinate Legislation, Rajya Sabha. |
| 3.     | 232 <sup>nd</sup> Report | Report on Statutory Orders Laid on the Table of the Rajya Sabha during its 241 <sup>st</sup> Session.                                                                                                                                                                                                                                                           |
| 4.     | 233 <sup>rd</sup> Report | Report on Notification issued by Ministry of Finance (Department of Economic Affairs) on Demonetization.                                                                                                                                                                                                                                                        |

**RULES/REGULATIONS TAKEN UP FOR EXAMINATION BY THE COMMITTEE DURING THE YEAR 2017**

1. The Telecom Consumers Complaint Redressal Regulations, 2012
2. RBI (Frauds Classification and Reporting by Commercial Banks and Select FIs) Directions, 2016
3. Wetlands (Conservation and Management) Rules, 2010
4. IRDA (Issuance of e-Insurance Policies) Regulations, 2016
5. Minerals (Transfer of Mining Leases Granted otherwise through Auction) Rules, 2016
6. Guidelines for diversion of forest land for non-forest purpose under the Forest Conservation Act, 1980
7. MCI Postgraduate Medical Education Regulations, 2000
8. NDMC (Public Parks, Garden or Recreation Grounds) Bye-laws, 2012
9. RBI Master Circular – Mobile Banking Transactions in India – Operating Guidelines for Banks
10. CERC (Terms and Conditions for Tariff determination from Renewable Energy Sources) Regulations, 2017
11. IRDA (Payment of Commission or Remuneration or Reward to Insurance Agents and Insurance Intermediaries) Regulations, 2016
12. Clean Energy Rules – 2010
13. Income Tax (Dispute Resolution Panel) Rules, 2009
14. Prohibition of Benami Transactions Rules, 2016
15. Master Direction – RBI (Lending to Micro, Small and Medium Enterprises (MSME) Sector) Directions, 2017
16. Master Direction – RBI (Relief Measures by Banks in Areas Affected by Natural Calamities) Directions, 2017
17. Anti-Profiteering Rules, 2016
18. The Gas Cylinder Rules, 2016
19. CERC (Terms of Conditions for Tariff Determination from Renewable Energy Sources) Regulations, 2017
20. PNGRB (Technical Standards Specifications including Safety Standards for Petroleum and Petroleum Products Pipelines) Regulations, 2016
21. Anti-Hijacking Rules, 2017
22. CERC (Communication System for Inter-State Transmission of Electricity) Regulations, 2017
23. The Notaries Club, 1956
24. RBI Master Directions on Priority Sector Lending – Targets and Classification
25. SEBI (Prohibition of Insider Trading) Regulations, 2015
26. IRDAI (Outsourcing of Activities) Regulations, 2017
27. RBI Master Direction on Detection and Impounding of Counterfeit Currency
28. Examination of Coal Blocks Allocation Rules, 2017
29. Direct Tax Dispute Resolution Scheme Rules, 2016
30. National Company Law Tribunal Rules, 2016

**Annexure- 8.4**

**STAFF MEMBERS OF THIS SECTION TOOK TRAINING ON THE FOLLOWING SUBJECTS CONDUCTED BY VARIOUS ORGANIZATIONS/INSTITUTES DURING THE YEAR 2017.**

| Sr.no. | Officers/Staff                              | Subject                                      | Name of the Organizations/Institutes                    |
|--------|---------------------------------------------|----------------------------------------------|---------------------------------------------------------|
| 1.     | Thang Joyful Tonsing, E.O.                  | Hindi Prabodh                                | Central Hindi Training Institute, R.K. Puram, New Delhi |
| 2.     | Bhagwan Singh, Senior Secretariat Assistant | Parliamentary Procedure and Office Procedure | Training Cell, Rajya Sabha                              |
| 3.     | Ravish Kumar, Senior Secretariat Assistant  | Parliamentary Procedure and Office Procedure | Training Cell, Rajya Sabha                              |

**Annexure- 8.5****STUDY TOURS UNDERTAKEN BY THE COMMITTEE DURING THE YEAR 2017**

- (i) Visit of the Committee to Ahmedabad, Mumbai, Bengaluru and Hyderabad from 4<sup>th</sup> to 11<sup>th</sup> January, 2017
- (ii) Visit of the Committee to Jamnagar, Gir, Somnath, Mumbai and Bhubaneswar from 15<sup>th</sup> to 22<sup>nd</sup> April, 2017
- (iii) Visit of the Committee to Vijaywada, Chennai and Kolkata from 21<sup>st</sup> to 26<sup>th</sup> June, 2017
- (iv) Visit of the Committee to Hyderabad, Jaipur and Lucknow from 27<sup>th</sup> August to 2<sup>nd</sup> September, 2017
- (v) Visit of the Committee to Bengaluru, Visakhapatnam and Mumbai from 4<sup>th</sup> to 9<sup>th</sup> November, 2017